

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Application No.40218 of 2019
(on behalf of Appellant)

In

Excise Appeal No.41521 of 2014

Excise Application No.40219 of 2019
(on behalf of Appellant)

In

Excise Appeal No.41522 of 2014

Excise Application No.40220 of 2019
(on behalf of Appellant)

In

Excise Appeal No.41523 of 2014

(Arising out of Order-in-Appeal No.73 to 75/2014 (M-III) dt. 06.05.2014 passed by Commissioner of Central Excise (Appeals), Chennai]

M/s.ABI Turnamatics, 100% EOU

(A Division of ABI Showtech (India) Ltd.
Pulivalam, Banavaram,
Vellore District- 632 505.

Appellant

VERSUS

Commissioner of Central Excise,

Chennai III Commissionerate
No.26/1, Mahatma Gandhi Road,
Nungambakkam
Chennai 600 034.

Respondent

APPEARANCE :

Ms. K. Nancy, Advocate for the Appellant
Shri S. Govindarajan, AC (AR) for the Respondent

CORAM :

HON'BLE MR. P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)
HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

DATE OF HEARING : 31.07.2019
DATE OF DECISION : 31.07.2019

MISC. ORDER No. 40399-40401 / 2019

PER . P.VENKATA SUBBA RAO

For the reasons mentioned in the applications, EH is allowed.
Registry is directed to list the matters for final hearing on 28.10.2019.

(dictated and pronounced in court)

(P.Venkata Subba Rao)
Member (Technical)

(P. Dinesha)
Member (Judicial)

